

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO : 2765**  
(TO BE ANSWERED ON THE 18<sup>th</sup> August 2025)

**HEIGHT REGULATIONS TO ENSURE SAFE AERIAL NAVIGATION**

2765. SMT JEBI MATHER HISHAM

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) details of the specific height regulations to ensure safe aerial navigation around airports;
- (b) whether Government has assessed aviation safety risks from illegal high-rises breaching norms and conducted surveys within stipulated radius, findings thereof, airport-wise;
- (c) the actions taken against such structures during the last five years, airport-wise details;
- (d) whether any officials have been held accountable for lapses, the details, airport-wise;
- (e) airport-wise data on buildings which have been issued demolition notices for height violations and action taken, especially after the Ahmedabad crash; and
- (f) whether Government will constitute Special Task Team to act on such violations, the details thereof?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Shri Murlidhar Mohol)

(a): Ministry of Civil Aviation, through GSR 751(E) - Height restrictions for Safeguarding of Aircraft Operations Rules, 2015, as amended from time to time, has prescribed measures to ensure safe aerial navigation around airports. As per these provisions, Obstacle Limitation Surfaces (OLS) are established, and no building or structure is permitted above the permissible height limits within the safeguarded area of an airport.

(b) to (f): Obstacle surveys are conducted periodically to monitor violations of notified provisions. The approval for construction of buildings or structures around airports, not exceeding the Permissible Top Elevation granted by the Airports Authority of India (AAI), rests with the respective Local, Municipal, or Town Planning and Development Authorities. Any violation of the prescribed height limits is dealt with in accordance with the Aircraft (Demolition of Obstructions

caused by Buildings and Trees, etc.) Rules, 1994 and this is a continuous process depending upon reported violations.

As per the provisions of the said Rules, orders and notices for demolition or reduction in height of such buildings are issued by the Directorate General of Civil Aviation (DGCA). Recently, after Ahmedabad accident on 12.06.2025, DGCA has issued orders for demolition or reduction in height of obstacles around Jaipur International Airport.

Further, aerodrome operator conducts safety risk assessment and takes necessary mitigation measures to ensure the safety of aircraft operations at the airport.

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